

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4247**  
ANSWERED ON 26/03/2025

**RENEWABLE ENERGY FACILITIES IN BORDER AREAS**

4247. SHRI MANISH TEWARI

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has amended or relaxed any existing rules, regulations or security protocols to permit the establishment of a renewable energy facility in close proximity to the Indo-Pakistan border and if so, the details thereof;
- (b) the details of the permissions and clearances granted for the establishment of the said facility including the name of the company involved;
- (c) the details of exact location, size and capacity of the proposed renewable energy facility along with its proximity to critical defence infrastructure and strategic military zones;
- (d) whether any objections or concerns were raised by the Ministry of Defence regarding the project and if so, the details thereof and the manner in which these concerns have been addressed; and
- (e) whether the Government intends to review or reconsider the decision to permit the establishment of this facility in light of national security concerns and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER  
(SHRI SHRIPAD YESSO NAIK)**

(a) to (e) Ministry of Home Affairs (MHA), Department of Border Management has informed that Border Security Force (BSF) conducts assessment of security risks whenever any infrastructure development takes place near International Border. It is evaluated to ensure that National Security is not compromised. BSF conveys “No Objection” after assessment, if project is near the International Border, subject to clearance from MHA/ Ministry of Defence (MoD).

Further, MoD has informed that NOC applications received through MoD NOC portal from the nodal Ministry (Ministry of New & Renewable Energy or Ministry of Power) in respect of Power Projects are processed by MoD inter alia based on inputs received from the Defence Services Organisations concerned and the following guidelines:

- i) Guidelines dated 8.5.2023 regarding Security consideration on construction activities/ other activities in border / other areas. These guidelines are confidential in nature and the same may not be disclosed as per provisions contained in Chapter-VII Para 41 (2) (xxi) of Rules and Procedures for Conduct of Business in Lok Sabha.
- ii) GSR 751(E) related to Ministry of Civil Aviation (MoCA) (Height Restrictions for Safeguarding of Aircraft Operations) Rules 2015.

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